

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/115/ND/2024

IN THE MATTER OF:

Suman Pandey Liquidator of SAV Finance and ...
Investment Company Pvt. Ltd.

Applicant

Under Section 59 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Parvindra Nautiyal, Adv.
For the RoC : Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Parvindra Nautiyal, Learned Counsel for the applicant/Liquidator is present through video-conferencing. Ms. Jyoti Khurana, Learned Counsel for the RoC is present physically and has submitted that they have not received the copy of the petition. Let a copy of the petition be served to Learned Counsel for the RoC. No representation on behalf of the Income Tax Department. Let this matter be posted to 16.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)